

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 317

IA-520/2021 IA-2514/2023

In

IB-429(ND)/2019

IN THE MATTER OF:

M/s. Punjab National Bank

Vs

M/s. Tristar Global Infrastructure Pvt. Ltd

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 03.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr/Ms. Jaismeen Sharma, Advocate.

For the Respondent : Mr. Shivam Deep Singh Proxy Counsel

For the Assignee : Mr. Alok Kumar Proxy Counsel

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-2514/2023:-

This application has been filed by the Liquidator seeking dissolution of the Corporate Debtor-Company.

Issue notice to the RoC.

The Applicant shall serve notice along with a copy of this application on the RoC and file proof and affidavit of service within one week. The RoC is directed to file report within one week after receipt of the notice.

List the matter on **22.05.2024**.

IA-520/2021:-

On the request made by the Learned Counsel appearing for both the parties, the matter is adjourned. In the meantime, the rejoinder affidavit shall be filed by the Assignee in terms of order dated 24.01.2024.

List the matter on **22.05.2024**.

Sd/-

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**